IN THE HIGH COURT OF JHARKHAND AT RANCHI

Tax Appeal No. 29 of 2020

The Principal Commissioner of Income Tax, Central, Patna Appellant

Versus

M/s. KDS Contractors Private Limited ... Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through Video Conferencing

For the Appellant : Mr. Rahul Lamba, Advocate

04/07.09.2021

1. Learned counsel for the appellant, Mr. Rahul Lamba is present.

2. The learned counsel submits that there are only two surviving defects. Firstly, in relation to filing of typed copy of page no. 22, for which he prays for and is allowed one week time from today.

3. The second defect is with regard to filing of the original communicated copy of the impugned order. He submits that the impugned order is common in number of cases and the original of the same has been filed in Tax Appeal No. 26 of 2020. Accordingly, he submits that defect regarding filing of original communicated copy may be ignored. He has referred to Para-18 of the present petition and submits that the impugned order was communicated to the appellant on 13.02.2020. Learned counsel for the appellant further submits that there are two more Tax Appeals, i.e Tax Appeal No. 27 of 2020 and Tax Appal No. 28 of 2020 arising out of the same impugned order.

4. After hearing the learned counsel for the appellant, the defect regarding filing of original communicated copy of the impugned order in the present case, is hereby ignored as it has been submitted that the same has already been filed in Tax Appeal No. 26 of 2020.

5. Office is directed to tag the present case with Tax Appeal No. 26 of 2020, Tax Appal No. 27 of 2020 and Tax Appeal No. 28 of 2020 and list accordingly.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Jk/